

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 509 of 1995

Thursday this the 15th day of June, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.M. Annamma,
Casual Labourer Gang Woman,
under the Permanent Way Inspector,
Southern Railway, Kottayam,
res. at Pemala Mughalal Veedu,
Sreekantamangalam Post,
Athirampuzha, Kottayam. Applicant

(By Advocate Mr. T.C.Govindaswamy)

Vs.

1. Union of India represented by
the General Manager,
Southern Railway,
Headquarters Office,
Park Town PO, Madras. 3.
2. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum-14.
3. The Chief Engineer (Construction)
Southern Railway, Egmore,
Madras.8. Respondents

(By Advocate Mr. TPM Ibrahim Khan, Railway Counsel)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that she is
entitled to be granted temporary status from 1.1.84.
Ancillary and consequential reliefs are also prayed for.

2. When the application came up for admission, we

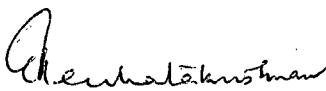
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directed the respondents to file a reply statement in case they objected to the grant of the reliefs sought. They have not filed a reply statement. Instead, Standing Counsel for the respondents submits that temporary status can be granted as prayed for. It is also submitted that seniority of applicant has been fixed and that she is placed at Serial number 1454.

3. We record the submissions and declare that applicant will be granted temporary status from 1.1.84 and that she will also be granted all benefits that follow.

4. Original Application is allowed. Parties will suffer their costs.

Dated the 15th day of June, 1995.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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